

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 28310/2019

(Arising out of impugned final judgment and order dated 06-09-2019 in SA No. 64/2013 passed by the High Court Of Judicature At Allahabad)

UPENDRA KUMAR

Petitioner(s)

VERSUS

SANGEETA @ BABLI

Respondent(s)

Date : 22-09-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s)

Mr. Vikas Singh, Sr. Adv.
Mr. Varun Singh, Adv.
Ms. Nishtha Kumar, AOR
Ms. Deepika Kalia, Adv.
Mr. Kapish Seth, Adv.
Ms. Deepti Arya, Adv.
Mr. Akshay Dev, Adv.
Mr. Rishabh Rana, Adv.
Mr. Mrityunjaya Singh, Adv.

For Respondent(s)

Mr. Neeraj K. Sharma, Adv.
Mr. Vivek Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

We had issued notice for the limited purpose of exploring possibility of settlement, in the first instance. As the parties are unwilling to settle, we grant leave in this matter.

Hearing of the appeal is expedited.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)